

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
APPEAL NO 27 OF 2024



Samrudhi Sugar Limited

Appellant

VERSUS

Central Pollution Control Board & Ors

Respondents

Affidavit on behalf of the Maharashtra Pollution Control Board

I, Somnath M. Kurmude, Aged 55 years, occupation - Service, the Sub Regional Officer, Jalna, Maharashtra Pollution Control Board, having my office at Sub Regional Office, Plot No. P-3/1 & P-3/2, Additional MIDC Phase-II, Near Hotel Adarsh palace, Jalna, Tal. Dist. Jalna do hereby state on solemn affirmation as under:

I say and submit that, I have read and perused the copy of the Appeal filed by the Applicants before this Hon'ble National Green Tribunal. I am filing this Affidavit in Reply on behalf of the Respondent no 2 only, to place on record the true and correct facts pertaining to the present matter.

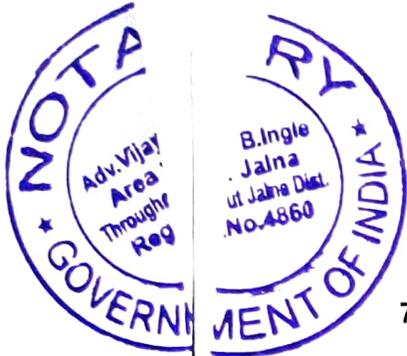
1. I say and submit that, the Respondent Maharashtra pollution Board has granted consent to Operate for sugar Unit having cane crushing capacity 2500 TCD under Red Category to M/s. Samrudhi Sugar Limited, Gut No 122, 123 and 173, Devi-Dahegoan, Tal. - Ghansavangi, Dist.-Jalna., vide letter dated 09.01.2024 which is valid up to 31 July 2024. A copy of said consent to operate dated 09.01.2024 is enclosed and marked as an **Annexure "A"**
2. I say and submit that, CPCB had issued the closure direction to the M/s. Samrudhi Sugar Limited on 22 March 2016. for not providing Online Continuous Emission Monitoring System to the Air Pollution Control System and Effluent Treatment plant. A copy of said closure direction dated 22.3.2016 is enclosed and marked as an **Annexure B"**
3. I say and submit that, in view of above non-compliance & Closure direction issued by CPCB, the Respondent Maharashtra Pollution Board has refused consent vide letter UAN No. MPCB-CONSENT-0000079095 & UAN No. MPCB-CONSENT-0000034486 dated 15-06-2022. A copy of said refusal of consent letter dated 15.6.2022 is enclosed and marked as an **Annexure "C"**.
4. I say and submit that, further CPCB had revoked the closure direction vide letter No CP- 11/99/2022-IPC-III-HO-CPCB—HO dated 7 September 2022 with certain terms and conditions. A copy of said letter dated 7.9.2022 is enclosed and marked as an **Annexure D.**

5. I say and submit that, the Respondent Maharashtra Pollution Board has renewed the Consent to operate to M/s Samrudhi Sugar Limited, Gut No 122, 123 and 173, Devi Dahegaon, Tal Ghansavangi, Dist- Jalna vide letter dated 13-12-2022 which was valid up to 31-07- 2023. A copy of said renewal of consent dated 13.12.2022 is enclosed and marked asan **Annexure E**.
6. I say and submit that, again CPCB had issued the show cause notice to the said industry vide dated 14 February 2023, as to why environmental compensation of Rs 1,27,20,000/- (Rupees one crore seventy seven lakh twenty thousand only) should not be imposed for 424 days of violation based on available records i.e. for running their manufacturing operation during the crushing season 2017-2018,2018-2019 & 2019-2020 without installation & connectivity of OCEMS device to CPCB server and failed to comply CPCBs closure directions dated 22.03.2016. A copy of said direction dated 14.2.2023 is enclosed and marked as an **Annexure "F"**
7. I say and submit that, the industry was in operation in the cane crushing season 2017-2018, 2018-2019, 2019-2020 and the Maharashtra pollution control has refused the renewal of consent to operate application vide UAN No. MPCB-CONSENT-0000034486 dated 09.10.2017 & UAN No. MPCB-CONSENT-0000079095 dated 18.11.2019. The detailed statement marked as an **Annexure "G"**
8. I say and submit that, said industry has replied to that SCN on 24 March 2023, stating that the industry has placed PO on 10-10-2018 for providing OCEMS which was installed on 12-02-2020. A copy of said reply of the Industry dated 24.3.2023 is enclosed and marked as **Annexure "H"**.
9. I say and submit that, MPCB has visited at the said industry on 22-11-2023 at that time it was observed that unit was in operation and industry has installed OCEMS to the Air Pollution Control System (APCS) and Effluent Treatment Plant (ETP) and was connected to MPCB and CPCB server. A copy of visit report dated 22.11.2023 is enclosed and marked as an **Annexure "I"**.

Solemnly affirmed as on June, 2024.


For and on behalf of
Maharashtra Pollution Control Board


(S.M.Kurmude)
Sub Regional Officer Jalna.
Sub-Regional Officer
Maharashtra Pollution Control Board
JALNA.





Notarial Reg. No. 545 / 2024
Date : 10 / 06 / 2024

AFFIDAVIT

Sworn before me on the Date 10/06/2024
by Ganesh Manohar Karmud
Age 55 year, R/o Pallason Central Board, Jalna
who has been identified by Dr. Jalna
who is person have know to me and whose
signature is/are here to appended to be

BEFORE ME

Jingle
VIJAY B. INGLE
Advocate & Notary Regd. No. 4860
Government of India (JALNA)

[Signature]
Identified by Adv. R. P. Padmika



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet
 Cinema, Near Sion Circle, Sion
 (E), Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000185701/CR/2401001223

Date: 09/01/2024

To,
 M/s.Samrudhi Sugar Limited,
 Gut No 122, 123 and 173,Devi-Dahegoan,
 Tal. - Ghansavangi, Dist.-Jalna.



Sub: Renewal of Consent to Operate for Sugar Unit having Cane Crushing Capacity 2500 TCD Under RED Category

- Ref:**
- Existing consent to operate issued by Board vide no.Format1.0/CC/UAN No.MPCBCONSENT-0000148632/CR/2212000908, dated 13/12/2022.
 - Minutes of CAC meeting held on 05.12.2023.

Your application No.MPCB-CONSENT-0000185701 Dated 30.10.2023

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2024**
- The capital investment of the industry is Rs.195.8220 Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	8287	MT/M
2	Bagasse	22500	MT/M
3	Pressmud	3000	MT/M
4	Molasses	3000	MT/M
5	Electric Power	14	MW

- Note: Total Sugar Cane Crushing capacity shall not exceed 2500 TCD.**
- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	280	As per Schedule - I	On land for gardening
2.	Domestic effluent	60	As per Schedule - I	On land for gardening

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	Boiler 60-TPH	1	As per Schedule -II
2	DG Set 320 KVA	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP Sludge	250	Kg/Day	Composting	Used as Manure
2	Boiler Ash	7	MT/Day	Sale to Authorized Brick Manufacturer / Use in Manure	Sale to Authorized Brick Manufacturer / Use in Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	800 Kg/M	Sale to MPCB authorized re-processor / recycler / CHWTSDF	Sale to MPCB authorized re-processor / recycler / CHWTSDF

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. This consent is issued pursuant to the decision of the consent appraisal meeting held on 05.12.2023.
13. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
14. This consent shall be consider cancelled if industry violates the various environmental laws, rules and regulations.
15. Industry shall comply with the EIA notification, dtd. 14.09.2006 and Amendments thereto and consent shall treat as cancelled if industry violates the same.

16. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
17. Industry shall submit Bank Guarantee of Rs. 25 Lacs towards compliance of consent conditions, operation & maintenance of pollution control systems and to achieve consented prescribed standards.
18. The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way for gardening / outside factory premises.
19. Industry shall send sewage / overflow of septic tank and soak pit into the aeration tank of ETP for further treatment & disposal.



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Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-01-09 22:02:21 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	391644.00	MPCB-DR-22324	30/10/2023	RTGS
2	488214.00	MPCB-DR-22859	30/11/2023	RTGS

Copy to:

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Jalna
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to forfeit the bank guarantee of Rs.1 lakh towards JVS exceedance, non-compliance of consent conditions & obtain top up BG of Rs. 25 lakh from the industry towards O & M of pollution control system and compliance of consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 250.00 CMD consisting of Primary, Secondary and Tertiary treatment System. for the treatment of 350.00 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o c)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 350.00 CMD shall be disposed on land for irrigation on 20.23 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 60 CMD sewage.**

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) **CONDITIONS FOR MOLASSES STORAGE:**

(i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

(v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.

(vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	500.00
2.	Domestic purpose	75.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	285.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
S-1	Boiler- 60 TPH	Wet Scrubber	65	Bagasse	90.27 Kg/Hr	0.20	2600.00
S-2	DG Set -320 KVA	Acoustic Enclosure	5	HSD	30 Ltr/Hr	1.00	14.40

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

- 1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
- 2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
 - 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
 - 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 25 Lacs	15 days	Towards Compliance of consent conditions and Operation & maintenance of pollution control system & to achieve consented prescribed standards	31.07.2024	31.01.2025

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	Consent to Operate	Rs. 25 Lacs	15 days	Towards Compliance of consent conditions and Operation & maintenance of pollution control system & to achieve consented prescribed standards	Rs. 1 Lacs	Towards JVS Exceedance

SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.

- 13 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 14 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 15 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 16 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 17 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
18. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 19 The industry should not cause any nuisance in surrounding area.
- 20 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 21 The applicant shall maintain good housekeeping.
- 22 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

- 23 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 24 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 25 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.





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Annexure "B"

Jalna

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

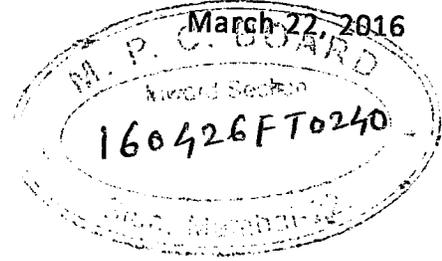
BY REGISTERED

No.B-400(S) PCI-III/2015-16/

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To

M/s. Samrudhi Sugar Ltd.,
Tq. Ghansangawi, Dist. Jalna
Maharashtra



Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 regarding installation of on-line effluent monitoring system— Closure Notice thereof

WHEREAS, the Sugar industries are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, a direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 05, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for installation of online emission monitoring system and online effluent monitoring system w.r.t. pH, COD, BOD, TSS and Flow parameters in Sugar industries; and

WHEREAS, it was clarified that flow meter & web camera may be installed in case of Units with Zero liquid discharge (ZLD) by March 31, 2015 vide guidelines uploaded on website of CPCB dated November 7, 2014; and

WHEREAS, considering the requests/ representations received from industries/ industrial associations/ SPCBs / PCCs, an extension of time up to June 30, 2015 for installation of online monitoring systems was granted vide direction dated March 27, 2015 under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974; and

WHEREAS, a letter vide dated May 29, 2015 was issued by the Chairman CPCB to all the SPCBs/ PCCs informing that no further extension of time will be given after June 30, 2015 and withdrawal of consent to operate along with forfeiture of bank guarantee of non-complying units will be the only option; and

WHEREAS, concerned SPCB/ PCC have issued directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 to install the online monitoring system by June 30, 2015 and to submit bank guarantee of 100% of the cost of online effluent monitoring system; and

FoCA
23/04/16

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

WHEREAS, in view of the above and in exercise of the powers delegated to the Chairman, Central Pollution Control Board under section 5 of the Environment (Protection) Act, 1986, notice was served to the Unit dated 24.07.2015 to **Show Cause why the Unit should not be closed down if the Unit has not complied fully with the direction issued w.r.t. Installation of online effluent monitoring system and further directions to comply with.**

WHEREAS, CPCB has further published the name of non-complying units, which had not responded to the Show Cause Notice issued on 30.07.2015, in national daily newspapers dated 15.12.2015 and given opportunity to file the reply within a week; and

WHEREAS, No reply has been filed by the said unit in response of same till date;

NOW, THEREFORE, in view of the above and in exercise of the powers delegated to the Chairman, Central Pollution Control Board under section 5 of the Environment (Protection) Act, 1986, **the unit is hereby directed not to undertake any manufacturing operations** till installation and commissioning of online 24 x 7 monitoring system and data to SPCBs/PCCs and CPCB.

The compliance of above directions shall be submitted to this office within 15 days of the receipt of the Closure notice.


(ARUN KUMAR MEHTA)
CHAIRMAN

Copy to:

- 1) **The Member Secretary** : (With a request to ensure compliance of the directions)
Maharashtra Pollution Control Board,
2nd, 3rd & 4th floor,,
Opp. Cine planet,
Near Sion Circle, Sion (E)
Mumbai- 400 022
- 2) **The Advisor (CP Division)**
Ministry of Environment, Forest & C.C
Prithvi Block, Indira Paryavaran Bhawan,
Jorbagh Road,
New Delhi – 110 003
- 3) **The District Magistrate** : (To ensure closure of the unit as per direction)
Collectorate Office, Dist. Jalna,
Maharashtra- 431203
- 4) **The Superintendent Engineer** : (With the direction to disconnect power supply)
Maharashtra State Electricity Distribution Co. Ltd.,
Dist. Jalna,
Maharashtra- 431203
- 5) **The Incharge,**
Central Pollution Control Board
Parivesh Bhawan
Opp. VMC Ward Office No. 10,
Subhanpura,
Vadodara – 390 023
- 6) The In-charge, NGRBA Cell, CPCB
- 7) The In-charge, IT Division, CPCB
- 8) The In-charge, PCI-III Division, CPCB


(A B AKOLKAR)
MEMBER SECRETARY

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

No. BO/MPCB/CAC/Refusal/UAN
 No.0000079095/CR/2206000686

Date: 15/06/2022

To,
 Samrudhi Sugar Limited,
 Gut No 122, 123 and 173, Devi Dahegoan,
 Tal. - Ghansavangi, Dist. - Jalna.



Your Service is Our Duty

Sub: Refusal of Consent to Operate under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref:

1. Your application for grant of Consent to Operate (Renewal) (UAN No. MPCB-CONSENT-0000079095 & 0000034486)
2. Show cause Notice issued on 05.05.2020.
3. Minutes of CAC meeting held on 04.05.2020 & Minutes of 2nd CAC meeting (Booklet No. 6) held on 20.05.2022.

WHEREAS, this office is in receipt of your application for grant of Consent to operate (renewal) under section 26 of the Water (Prevention of Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, Board office has issued show cause notice vide reference (2) above for JVS are exceeding the consented norms and CPCB has already issued closure direction to the unit. And also unit has not submitted BG as per earlier consent condition. You have failed to submit desired information and not obtained revocation from CPCB despite of the sufficient and reasonable opportunity given for the submission of the same. In the absence of the desired information, the Board is unable to take decision about grant of consent

In view of above, your application for grant of Consent to Operate is hereby refused under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 for the above non-compliances. If you are aggrieved by this order, you may prefer an appeal as per provision in the Water (P&CP) Act 1974 & the Air (P&CP) Act 1981 within 30 day's time from the date of receipt of this letter.



Ashok Shingare

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 4649c3e8
 7e4d8107

Signed by: **Ashok Shingare**
 Member Secretary
 For and on behalf of
Maharashtra Pollution Control Board
 ms@mpcb.gov.in
 2022-06-15 13:25:41 IST

Copy to:

1. Copy to - Joint Director (APC)/ Law Officer, M.P.C. Board, Mumbai
2. Copy for necessary action top:- 1. Regional Officer, Aurangabad / Sub Regional Officer, Jalna - for information and necessary action. - They are directed to ensure compliance of above refusal order.
3. CAC-CC desk - for record & website updation.





केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन प्रणालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

BY REGISTERED AD

CP-11/99/2022-IPC-III-HO-CPCB-HO

4205

September 07, 2022

To,

M/s Samrudhi Sugars Ltd
G. NO-122,123 and 173,
Devi Dahegaon, Tal. -
Ghansawangi Dist -Jalna,
Maharashtra - 431209

Servicashom

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 regarding installation of on-line effluent monitoring system—Revoked thereof.

WHEREAS, Sugar industries are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, for strengthening the monitoring and compliance through self-regulatory mechanism, a direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 05, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for installation of online emission monitoring system w.r.t. Particulate Matter parameter & online effluent monitoring system w.r.t. pH, BOD, COD, TSS, Flow parameters in 17 categories of industries including Sugar; and

WHEREAS, considering the requests/ representations received from industries/ industrial associations/ SPCBs / PCCs, an extension of time up to June 30, 2015 for installation of online monitoring systems was granted vide direction dated March 02, 2015 under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981; and

WHEREAS, in follow up to the directions issued to the SPCBs/PCCs, CPCB had issued show cause notices under section 5 of the Environment (Protection) Act, 1986 dated 24.07.2015 to 602 Sugar industries, including M/s Samrudhi Sugars Ltd, G. NO-122,123 and 173, Devi Dahegaon, Tal.-Ghansawangi Dist -Jalna, Maharashtra - 431209, hereinafter referred to as 'the Unit', as to why the Unit should not be closed down if the Unit has not complied fully with the direction issued w.r.t. installation of online emission & effluent monitoring system by June 30, 2015. It was further directed to submit documentary evidence regarding status of installation and connectivity of online emission & effluent monitoring system in the format given in Annexure; and

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

de

- 3 It shall be ensured that the installed OCEMS devices are functioning properly & continuously and data from that device are uninterruptedly transferred to CPCB. Any failure in his regard shall be rectified at the earliest.
4. The Unit shall ensure periodic calibration of the analyzers as per Standard Operating Procedure/ recommendations of the supplier and submit the calibration results
- 5 The Unit shall intimate the date of resumption of manufacturing operation to CPCB
- 6 In case of compliance of the above conditions during permitted three months from the date of resumption of operation, the revocation direction shall be deemed to be continuing on stipulated conditions

In case of default in compliance of the above conditions, CPCB will be constrained to initiate further action against the Unit including withdrawal of the revocation direction, in accordance with the provisions of the Environment (Protection) Act, 1986 without any further notice


(TANMAY KUMAR)
CHAIRMAN

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E),
 Mumbai-400022

No:- Format1.0/CC/UAN No.MPCB-
 CONSENT-0000148632/CR/2212000908

Date: 13/12/2022

To,
 M/s.Samrudhi Sugar Limited,Gut No 122, 123 and
 173,Devi Dahegoan, Tal- Ghansavangi, Dist-Jalna.



Your Service is Our Duty

Sub: Renewal of Consent to Operate for Sugar Unit Under RED Category.

**Ref: 1. Application submitted SRO-Jalna
 2. Minutes of 22nd CC meeting dtd-26.11.2022.**

Your application No.MPCB-CONSENT-0000148632 Dated 09.12.2022

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2023**
- The capital investment of the industry is Rs.148.7808 Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	8287	MT/M
2	Bagasse	22500	MT/M
3	Pressmud	3000	MT/M
4	Molasses	3000	MT/M
5	Electric Power	14	MW

- (The Cane Crushing Capacity of Sugar Industry shall not exceed 2500 TCD)**
- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	280	As per Schedule -I	On land for gardening
2.	Domestic effluent	60	As per Schedule - I	

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	Boiler 60-TPH	1	As per Schedule -II
2	DG Set 320 KVA	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP Sludge	250	Kg/Day	drying	Used as Manure
2	Boiler Ash	7	MT/Day	Collection	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	800 Kg/M	Collection	Re-use in the Boiler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. This consent is issued with restart order against issued Closure direction issued by MPCB dtd-30.01.2020 & Regional Officer Aurangabad to issue restart order.
12. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
13. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.

14. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: **Dr. Y.B.Sontakke**
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2022-12-13 18:28:54 IST

received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-14469	21/09/2022	NEFT
2	509562.00	MPCB-DR-15854	08/12/2022	RTGS
3	125000.00	MPCB-DR-15859	08/12/2022	NEFT

Copy to:

1. Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Jalna
- They are directed to ensure the compliance of the consent conditions.
- They are directed to extend the B.G. of Rs.10.0 Lakhs & 5.0 Lakhs towards compliance of consent condition & online OCEMS.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 250.00 CMD consisting of Primary, Secondary and Tertiary treatment System. for the treatment of 350.00 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o c)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 280.00 CMD shall be disposed on land for irrigation on 20.23 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - iii. Industry shall achieve zero discharge into in land surface water bodies.
 - iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 60 CMD sewage.**

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

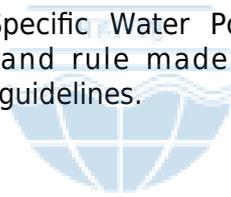
C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
 - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	500.00
2.	Domestic purpose	75.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	285.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
S-1	Boiler- 60 TPH	Wet Scrubber	65	Bagasse	90.27 Kg/Hr	0.20	2600.00
S-2	DG Set -320 KVA	Acoustic Enclosure	5	HSD	30 Ltr/Hr	1.00	14.40

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

- The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
- The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
--------------------------	---------------	------------------------

- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
 - The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
 - Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	10 Lakhs	Extend the existing	Towards compliance of consent condition	31.07.2023	31.12.2023
2	Renewal of Consent	5.0 Lakhs	extend the Existing	Towards installation of online OCEMS	31.07.2023	31.12.2023

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						



SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.

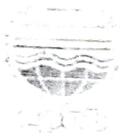
- 13 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 14 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 15 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 16 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 17 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
18. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 19 The industry should not cause any nuisance in surrounding area.
- 20 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 21 The applicant shall maintain good housekeeping.
- 22 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

- 23 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 24 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 25 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE, GOVT. OF INDIA

BY REGISTERED AD

CP-11/99/2022-IPC-III-HO-CPCB-HO | 8514

February 02, 2023

To,

14

M/s Samrudhi Sugars Ltd,
G. NO-122,123 and 173,
Devi Dahegaon, Tal. -
Ghansawangi Dist -Jalna,
Maharashtra - 431209

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986

WHEREAS, Sugar industries are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, for strengthening the monitoring and compliance through self-regulatory mechanism, a direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 05, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for installation of online emission monitoring system w.r.t. Particulate Matter parameter & online effluent monitoring system w.r.t. pH, BOD, COD, TSS, Flow parameters in 17 categories of industries including Sugar; and

WHEREAS, considering the requests/ representations received from industries/ industrial associations/ SPCBs / PCCs, an extension of time up to June 30, 2015 for installation of online monitoring systems was granted vide direction dated March 02, 2015 under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981; and

WHEREAS, in follow up to the directions issued to the SPCBs/PCCs, CPCB had issued show cause notices under section 5 of the Environment (Protection) Act, 1986 dated 24.07.2015 to 602 Sugar industries, including M/s Samrudhi Sugars Ltd, G. NO-122,123 and 173, Devi Dahegaon, Tal.-Ghansawangi Dist - Jalna, Maharashtra - 431209, hereinafter referred to as 'the Unit', as to why the Unit should not be closed down if the Unit has not complied fully with the direction issued w.r.t. installation of online emission & effluent monitoring system by June 30, 2015. It was further directed to submit documentary evidence regarding status of installation and connectivity of online emission & effluent monitoring system; and

T.C

[Handwritten Signature]

WHEREAS, no reply as recorded was filed by the said Unit in response of the same; and

WHEREAS, in view of the above and in exercise of the powers delegated to the Chairman, Central Pollution Control Board under section 5 of the Environment (Protection) Act, 1986, the Unit was directed vide letter no. B-400(S)IPC-III/2015 -16/529 dated 22.03.2016 to close down the sugar mill and not to resume manufacturing operation till installation and commissioning of continuous online monitoring system and providing connectivity of data with SPCB and CPCB server, and to submit compliance to CPCB within 15 days on the receipt of the Closure Direction; and

WHEREAS, the Unit has responded to the above said Closure Direction along with all the required documents vide email dated 31.05.2022 & 02.06.2022 and informed to have complied with the directions regarding installation and commissioning of online continuous effluent monitoring system (OCEMS) and the same was verified by IT Division of CPCB on 21.06.2022; and

WHEREAS, after verification of compliance submitted by the Unit and subsequent verification of the connectivity status of OCEMS by IT Division of CPCB, closure direction of the Unit has been revoked vide direction dated 07.09.2022 and the Unit has been allowed to resume its manufacturing operations; and

WHEREAS, it has been observed that the Unit has not closed its manufacturing operations in the crushing season 2016-17 to 2021-22 which is non-compliance of the closure direction issued by CPCB vide letter no No. B-400(S) PCI-III/2015-16/529 dated 22.03.2016 under section 5 of E (P) Act, 1986 and a separate clause has been mentioned in revocation direction that action for which shall be initiated separately; and

WHEREAS, it has been noticed that the Unit has operated for 166 days during crushing season 2017-18, 158 days during crushing season 2018-19 and 100 days during crushing season 2019-20 as per submitted RT-8(c) form, without installing and connecting OCEMS devices with CPCB server; and

WHEREAS, *The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. Directed Central Pollution Control Board (CPCB) that "The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment."* ; and

WHEREAS, in compliance of above quoted Hon'ble NGT order, a Committee was constituted by CPCB for reviewing the cases of Environmental Compensation. As per the Committee recommendations one of the cases to be considered for levying environmental compensation is 'not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.'; and

WHEREAS, as per formula derived for levying environmental compensation by CPCB, the total environmental compensation amount was calculated to be Rs. 1,27,20,000/- (Rupees One crore twenty-seven Lacs and twenty thousand rupees only) for the total non-compliance period of 424 days during crushing season 2017-18, Crushing season 2018-19, and crushing season 2019-20; and

NOW, THEREFORE, in view of the above observations and in exercise of the powers delegated to the Chairman, CPCB under section 5 of the Environment (Protection) Act, 1986, notice is served herewith to show cause why environmental compensation of Rs. 1,27,20,000/- (Rupees One-crore twenty-seven Lacs and twenty thousand only) should not be imposed on M/s Samrudhi Sugars Ltd, G. NO-122,123 and 173, Devi Dahegaon, Tal.-Ghansawangi Dist -Jalna, Maharashtra - 431209 for 424 days of violation based on available record i.e. for running their manufacturing operation during crushing season 2017-18, 2018-19, and 2019-20 without installation and connectivity of OCEMS devices with CPCB server and notwithstanding CPCBs closure direction dated 22.03.2016.

You are hereby given an opportunity to file your objections (if any) to the above direction within 15 days from the receipt of this notice, failing which it will be presumed that you have nothing to say and appropriate action, in accordance with the provisions of the Environment (Protection) Act, 1986, will be taken against the Unit without giving any further notice.

15/03/2018
 (TANMAY KUMAR)
 CHAIRMAN

Interlocutory Application No.78/2024 (WZ) In APPEAL NO. 27/2024 (WZ)**M/s. Samrudhi Sugars Ltd Vs Central Pollution Control Board**

Detailed information as under-

- Closure direction issued by CPCB vide letter dated 22-03-2016.
- Revocation of closure direction issued by CPCB dated 07-09-2022.
- Circular of penal charges by MPCB dated 12-07-2022.

Sr. No.	Application for consent	Application UAN number	Consent granted/refused dated	Consent validity	Remarks
1	--	--	19-11-2015	31-07-2016	
2	09-10-2017	MPCB-CONSENT-0000034486	15-06-2022	--	Refused
3	18-11-2019	MPCB-CONSENT-0000079095	15-06-2022	--	Refused
4	09-12-2022	MPCB-CONSENT-0000148632	13-12-2022	31-07-2023	--
5	06-01-2023	MPCB-CONSENT-0000157533	09-01-2024	C to E for Expansion	Consent to Establish for expansion of sugar cane crushing capacity 2000 TCD
6	30-10-2023	MPCB-CONSENT-0000185701	09-01-2024	31-07-2024	--

Crushing done by the industry from 2015-2016 to 2021-2022.

Sr. No.	Crushing Season	Crushing started	Crushing ended	Number of crushing days
1	2015-16	12-11-2015	12-02-2016	93
2	2016-17	NA	NA	0
3	2017-18	07-11-2017	21-04-2018	166
4	2018-19	17-10-2018	02-04-2019	158
5	2019-20	01-12-2019	09-03-2020	100
6	2020-21	26-10-2020	15-05-2021	202
7	2021-22	07-11-2021	08-06-2022	214



(S. M. Kurmude)
Sub Regional Officer,
M.P.C. Board, Jalna



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

Industry: Samrudhi Sugar (Sugar & co- generation)	Address: Devi Dahegaon, Tq. Ghansawangi	Zipcode: 431005	Visited On: 27/12/2019
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Consent Status

Validity Of Consent upto : 31/07/2015	I.E.: 250	D.E.: 60 M3/Day
---	---------------------	---------------------------

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)
Sugar	8287	MT/M	8287	MT/M
Baggase	22500	MT/M	22500	MT/M
Press mud	3000	MT/M	3000	MT/M
Molasses	3000	MT/M	3000	MT/M
Electric Power	14	MW	14	MW

Water & Waste Water Aspect

	Industrial		Domestic
	Process	Cooling	
Generation in m3/day As per consent	250	500	60
Actual	250	500	60

Treatment System

Industrial		Domestic	
Primary	<ul style="list-style-type: none"> • O & G Trap • Screening • Neutralization / Equalization • Primary Settling/Sedimentation 	Septic Tank & Soak Pit	
Secondary	<ul style="list-style-type: none"> • Activated Sludge Process • MBBR 	--	
Tertiary	<ul style="list-style-type: none"> • Activated Carbon Filter 		
--			

Disposal

Industrial	Domestic		
--	--		
On Land for gardening :	On Land for gardening :		
--	--		
--	--		
--	--		
Total:	Total:		
Remarks/Observation			
Disposal as per consent	Yes	Yes	
Operation & Maintenance	Average	Average	

Online Monitoring System (Water)

Online Monitoring System	Applicable	
Whether Online Monitoring System Installed	Installed	CPCB Connectivity MPCB Connectivity
Remote callibration applicable	No	
Sensor Properly Placed	No	

Electric Meter Details

Separate Electrical Meter Provided	No
Meter Reading	

Last JVS Details

	Industrial	Domestic
Date of collection	-	-
Payment details		

Amount

Date

<i>JVS sample collected for water:</i>		
Source:	Parameter:	Standard Prescribed:
ETP Outlet	pH	6-7

Air Pollution Aspect

Source	Process/Fuel Burning	Fuel Name	Fuel Quantity	Fuel Unit	Pollutants	Control Equipment Installed	Stack Height(mtrs)
1	Fuel Burning	Baggase	650	MT/M	Particulate Matter		65
Remarks / Observation: NA							

Online Monitoring System (Stack)

Online Monitoring System (Stack)	Applicable
Whether Online Monitoring System Installed	Not installed
Remote callibration applicable	No
Sensor Properly Placed	No
Whether proper stack monitoring facility exists	No
Whether callibration facility exist	No

Online Monitoring System (Ambient Air)

Online Monitoring System (Ambient Air)	Not Applicable
Whether Online Monitoring System Installed	

JVS Details

JVS sample collected for Air:		
Source:	Parameter:	Standard Prescribed:
Boiler	TPM (mg/Nm3)	152

Legal Section

Whether unit complied:

Action Type: Warning letter

Remarks:

Complaint (If any): No

Complaint (If any): No

Hazardous Waste Management (Last consent details)

Category No. & type	Quantity as per consent	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CSWT SDF	Quantity disposed for co-processing	Quantity disposed by actual user	Last Disposal date	Last Disposal quantity	Unit
Used/spent oil	800	Reuse in own boiler	0.00	0.00	0.00	0.00	0.00	-	not provided	--NA--

Non Hazardous Waste Management

Name of waste	Quantity as per consent	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Unit
Fly ash	7.0 MT/day	sale to Brick manufacturer		0	MT/Day
ETP Sludge	250 Kg/day	used as manure		0	MT/Day

Tree Plantation

Total plot Area in sq.mtr: 17.26 hectors
Built up Area in sq.mtr: 22295 sq meter
Green Belt Area Sq. mtr: 12 acres
Plantation Done in no: 00
Proposed Plantation: 00

Statutory Submissions

	<i>Submitted upto:</i>	<i>Paid upto:</i>
Hazardous Waste Annual Returns	-	-
Environment Statement Report	-	-

Previous Legal Action

Action Initiated Date -

Specific Compliance

CREP Compliance

Unit falls under CREP guidelines

Bank Guarantee Details

BG Imposed:

BG Imposed Against:

Number(Only for Directions): 1000000

<i>Bank Guarantee Imposed for</i>	<i>BG submitted</i>	<i>Bank Guarantee No</i>	<i>Date</i>	<i>Validity</i>
No Records Found.				

Additional information

During visit sugar unit was found in operation with capacity 2500 TCD & 14 MW, Sugar crushing started on 01.12.2019, till date crushing 55000 MT. Industry has not provided Online monitoring system to boiler also as per consent condition they have not submitted Bang Guarantee.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

Industry: Samrudhi Sugar (Sugar & co-generation)
Address: Devi Dahegaon, Tq. Ghansawangi
Zipcode: 431005
Visited On: 30/01/2020

Consent Status

Validity Of Consent upto : 31-07-2019
I.E.: 250
D.E.: 60 M3/Day

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)
Sugar	8287	MT/M	8287	MT/M
Baggase	22500	MT/M	22500	MT/M
Press mud	3000	MT/M	3000	MT/M
Molasses	3000	MT/M	3000	MT/M
Electric Power	14	MW	14	MW

Water & Waste Water Aspect

	Industrial		Domestic
	Process	Cooling	
Generation in m3/day As per consent	250	500	60
Actual	250	500	60

Treatment System

Industrial		Domestic	
Primary	<ul style="list-style-type: none"> • O & G Trap • Screening • Neutralization / Equalization <ul style="list-style-type: none"> • Primary Settling/Sedimentation 	Septic Tank & Soak Pit	
Secondary	<ul style="list-style-type: none"> • Activated Sludge Process • MBBR 	--	
Tertiary	<ul style="list-style-type: none"> • Activated Carbon Filter 		
--			

Disposal

Industrial	Domestic		
--	--		
On Land for gardening :	On Land for gardening :		
--	--		
--	--		
--	--		
Total:	Total:		
Remarks/Observation			
Disposal as per consent	Yes	Yes	
Operation & Maintenance	Average	Average	

Online Monitoring System (Water)

Online Monitoring System	Applicable	
Whether Online Monitoring System Installed	Installed	CPCB Connectivity MPCB Connectivity
Remote callibration applicable	No	
Sensor Properly Placed	No	

Electric Meter Details

Separate Electrical Meter Provided	No
Meter Reading	0.00

Last JVS Details

	Industrial	Domestic
Date of collection	-	-
Payment details		

Amount

Date

<i>JVS sample collected for water: Yes</i>		
Source:	Parameter:	Standard Prescribed:
ETP	pH	0

Air Pollution Aspect

Source	Process/Fuel Burning	Fuel Name	Fuel Quantity	Fuel Unit	Pollutants	Control Equipment Installed	Stack Height(mtrs)
1	Fuel Burning	Baggase	650	MT/M	Particulate Matter		65
Remarks / Observation: NA							

Online Monitoring System (Stack)

Online Monitoring System (Stack)	Applicable
Whether Online Monitoring System Installed	Not installed
Remote calliberation applicable	No
Sensor Properly Placed	No
Whether proper stack monitoring facility exists	No
Whether calliberation facility exist	No

Online Monitoring System (Ambient Air)

Online Monitoring System (Ambient Air)	Not Applicable
Whether Online Monitoring System Installed	

JVS Details

JVS sample collected for Air:		
Source:	Parameter:	Standard Prescribed:
Stack	TPM (mg/Nm ³)	0

Legal Section

Whether unit complied: Yes

Complaint (If any):

Complaint (If any):

Hazardous Waste Management (Last consent details)

Category No. & type	Quantity as per consent	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CSWT SDF	Quantity disposed for co-processing	Quantity disposed by actual user	Last Disposal date	Last Disposal quantity	Unit
Used/spent oil	800	Reuse in own boiler	0.00	0.00	0.00	0.00	0.00	-	not provided	--NA--

Non Hazardous Waste Management

Name of waste	Quantity as per consent	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Unit
Fly ash	7.0 MT/day	sale to Brick manufacturer		0	MT/Day
ETP Sludge	250 Kg/day	used as manure		0	MT/Day

Tree Plantation

Total plot Area in sq.mtr: 17.26 hectares

Built up Area in sq.mtr: 22295 sq meter

Green Belt Area Sq. mtr: 12 acres

Plantation Done in no: 00

Proposed Plantation: 00

Statutory Submissions

	<i>Submitted upto:</i>	<i>Paid upto:</i>
Hazardous Waste Annual Returns	-	-
Environment Statement Report	-	-

Previous Legal Action

Action Initiated Date -

Specific Compliance Online monitoring system installed

CREP Compliance

Unit falls under CREP guidelines

Bank Guarantee Details

BG Imposed:

BG Imposed Against:

Number(Only for Directions): 1000000 (Not Submitted)

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity
No Records Found.				

Additional information

During visit sugar unit was found in operation with capacity 2500 TCD & 14 MW, Sugar crushing started on 01.12.2019, till date crushing 140000 MT. Industry has not provided Online monitoring system to boiler also as per consent condition they have not submitted Bang Guarantee.

Samrudhi 185

Sugars Limited

Regd. Office : 10 "Siddhi", keshavnagri
Shahnoorwadi, Aurangabad - (M.S.)
Telefax(0240) 2356766
E-mail : samrudhisugars@gmail.com
CIN : U15424MH2006PLC164023

Ref. : SSL/03/2022-23
Date : March 24, 2023

The Chairman
Central Pollution Control Board,
Ministry of Environment,
F. & C. C., Govt. of India,
Parivesh Bhawan, East Arjun Nagar,
DELHI - 110 032

Sub: Reply to the Show Cause Notice - Directions under section 5 of the Environment (Protection) Act, 1986 - CP - 11/99/2022-IPC-III-HO-CPCB-HO/8514 dated 08/14.02.2023

Respected Sir,

We have for reference the above referred show cause notice - directions dated 08/14.02.2023 received at our factory office on 12.03.2023. Accordingly, we are hereby giving our reply / justification to the show cause notice / directions as under;

1. At the very outset, we are hereby stating all the facts and situations suffered by us during the crushing season 2014-15, 2015-16 & 2016-17 due to acute financial crises during this period we are unable to execute required job on time.

a) Crushing Season 2014-15

Despite of moderate crushing season 2014-15, sugar prices felt down drastically to Rs.18,000/- to 19,000/- per MT. Thus, a question is raised before all the sugar mills that how to clear sugarcane dues of the farmers. In this situation, Central Government introduced soft loan scheme for the sugar mills so as to clear sugarcane dues. We have availed the loan and cleared the sugarcane dues. This has resulted delay in releasing sugarcane payments of the farmers for the season, also we were more focused on payment for farmers and minimum payment provision was made for other compliances.

b) Crushing Season 2015-16

Due to delay in sugarcane payments for previous season, trust of the sugarcane growers got hampered, resulted in insufficient sugarcane supply to our sugar mill. We could crush only 1.30 Lac MT Sugarcane during the season. Our entire financial planning got collapsed and huge loss was suffered during the financial year 2015-16.

c) Crushing Season 2016-17 - Not in operations

There was less rainfall during the rainy season 2016 whereby sugarcane cultivation area has been reduced. As no sufficient sugarcane was available, only 50% of the sugar mills in our area could operate their plants. We were compelled to keep crushing operations closed during this season. Thus, financial turnover got stopped and once again huge loss is suffered. Accumulated loss for the financial year 2016-17 reached to Rs.44.60 Crore.

On the other hand, loan accounts of the Company were slipped into NPA in October 2016 and the Consortium member banks have initiated legal recovery proceedings under section 13(2) of SARFAESI act 2002.



Contd...2.....

Samrudhi Sugars Limited

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Regd. Office : 10 "Siddhi", Keshavnagri
Shahnoorwadi, Aurangabad - (M.S.)
Telefax(0240) 2356766
E-mail : samrudhisugars@gmail.com
CIN : U15424MH2006PLC164023

Page 2

2. in the year 2017-2018 despite acute financial shortage we have placed PO for OMS Purchasing/installation to comply with the directions of the CPCB and installed online effluent and emission monitoring systems. Details are as under;

A) Online Effluent Monitoring System – Svan Analytical Instruments Pvt.Ltd. - Installed on 02.04.2019. Copies of relevant documents are attached for your ready reference, i.e.;

- i) purchase order dated 10.10.2018,
- ii) delivery schedule / confirmation dated 04.01.2019 from the supplier,
- iii) delivery challan dated 23.01.2019 from the supplier &
- iv) installation report & service report dated 02.04.2019 of the supplier etc.

B) Online Emission Monitoring System – Soarmlich Engineers - Installed on 12.02.2020. Copies of relevant documents are attached for your ready reference, i.e.;

- i) purchase order dated 06.02.2020,
- ii) purchase order confirmation dated 06.02.2020 from the supplier,
- iii) bill No.1034 dated 12.02.2020 from the supplier &
- iv) installation report – MOM dated 12.02.2020 of the supplier etc.

C) Live data connectivity - online monitoring report dated 21.03.2023 is also attached for your ready reference.

3. We are bound to comply with the norms issued by CPCB but because of the situations suffered, as mentioned hereinabove, entire set up of our Company got collapsed and delay in compliance happens. We have not delayed the compliance purposely.

On the foregoing submissions, we do hereby request your good self not to impose any environment compensation on our Company and do not initiate any legal proceedings against our Company.

Further, we undertake to comply with all the directions issued by the Central Pollution Control Board, time to time.

Thanking you,

Yours faithfully,
For Samrudhi Sugars Limited

Director

Encl. : As above



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SVAN ANALYTICAL INSTRUMENTS PVT. LTD.

308, Jai Estate, MIDC Phase-1, Opp. State Bank of India,
Dombivli (E) - 421 203, Dist. Thane, Maharashtra, INDIA.

Website : svananalytical.com • Email : info@svan.in / srini@svan.in

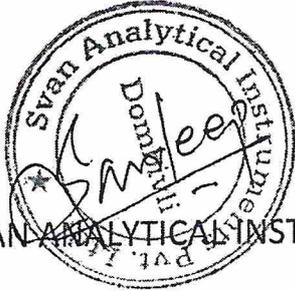
CIN No. : U74999MH2008PTC180390 • MSMED No. : MH33E0006889



SVAN

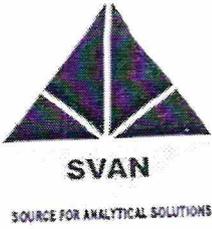
SOURCE FOR ANALYTICAL SOLUTIONS

"The is to certify that we have supplied Online Monitoring System (make – TETHYS INSTRUMENTS) to Samrudhi Sugars Limited, Renukanagar, Devidahegaon, Tal. Ghansawangi, Dist. Jalna and the same has been installed on .02 april 2019. Necessary installation report is attached herewith for ready reference."



SVAN ANALYTICAL INSTRUMENTS PVT.LTD





SVAN ANALYTICAL INSTRUMENTS PVT. LTD,
 308, Jai Estate, MIDC Phase-1,
 Near State Bank Of India,
 Dombivli (East) - 421 203.
 Ph. No. : 0251-2973900
 Email : sunil@svan.in
 Website : svan.in

014

SERVICE REPORT

Ref. No.	Date: 02/04/2019
Customer: Samruddhi Sugars Factory	Installation visit <input checked="" type="checkbox"/>
Contact Person: Mr. Arshad	Maintenance visit <input type="checkbox"/>
	Breakdown visit <input type="checkbox"/>

Equipment: UV 300	Work Order No.:
Serial No: F180610 Glass V2482	

Installation/Service Details: UV 300

Work Details:

Sucrose being installed Test run into Belm
 Feary is running.
 COD - 2.16
 BOD - 0.71
 PH 5.87
 TSS 4.94

Engineer Note (if any): Use DM Water Over 5L H2SO4 for Chem
 Instruments. VPS Requirement for Back & Wooden Box
 for Instrument safety.

Parts Replaced: NA	Parts Recommended: NA
--------------------	-----------------------

Customer Remark:

Service engineer: Parideep Signature: Parideep 8691873666 02.04.2019	Customer Name: Signature: 8459183483 2/4/19
---	--



SVAN ANALYTICAL INSTRUMENTS PVT.LTD



SVAN

Regd. Office: 308-310, Jai Estate,, MIDC, Phase -1, Opp. State Bank of India,, Dombivili (E), Thane- Dist-421203

Tel : 0251-2973900

Pan No.: AAMCS4625E

GSTNo. : 27AAMCS4625E129

Phone No. :

Website : www.svan.in

Email : snair@svan.in / accounts@svan.in

Reverse Charge Applicable :

DELIVERY CHALLAN

Bill To : Samrudhi Sugars Ltd
Address : Renukanagar, Devidhahegaon, Tal:
Ghansawangi Jalna : 431209

Delivery To : Samrudhi Sugars Ltd
Address : Renukanagar, Devidhahegaon, Tal:
Ghansawangi Jalna : 431209

GST No. : 27AAKCS2799F1ZU

GST No. : 27AAKCS2799F1ZU

PAN No. :

State Code : 27 Maharashtra

State Code : 27 Maharashtra

Bill No. GST/ : 759

Bill Date : 23-1-2019

Challan No. : 759

Challan Date : 23-1-2019

PO No. : 181900178

Transporter : Hand Del (Sandeep)

PO Date : 10-10-2018

Place of Supply: Maharashtra

Pay Terms : Advance

Description	HSN/SAC	Qty	Unit	Rate	Taxable Amount	SGST	CGST	IGST
Online Effluent Water Quality Monitoring Analyzer Model: UV 300, Make: Tethys Instruments SAS, France	90278090	1	nos	650000	6,50,000.00	9.00 %	9.00 %	0.00 %
						58,500.00	58,500.00	0.00

CIN No : U74999MH2008PTC180390

MSME No. MH 33E0006889

Taxable Amt 650000.00

Rs. Seven Lakh Sixty Seven Thousand Only

SGST Amt :- 58500.00

YOUR PROMPT PAYMENT HELPS US KEEP PRICES COMPETITIVE.

CGST Amt :- 58500.00

Cheque bounce charges - Rs. 5000/-

IGST Amt :- 0.00

Goods once sold will not be taken back.

Total Amt 767000.00

Beneficiary Bank Name : Union Bank of India

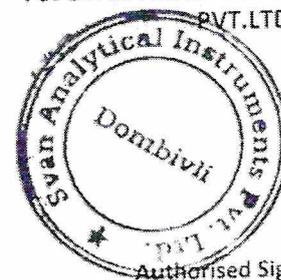
Beneficiary Bank A/C NO. : 576201010050504

IFSC CODE : UBIN0557625

Receiver Signature

"I/We hereby certify that my/our registration certificate under the GST Act 2017 is in force on the date on which the sale of Goods specified in this tax invoice is made by us and that the transaction of sale covered by this tax invoice has been effected by me/us and it shall be accounted for in the turnover of sale while filing of return and the due tax, if any payable on the sale has been paid or shall be paid."

For SVAN ANALYTICAL INSTRUMENTS
PVT.LTD

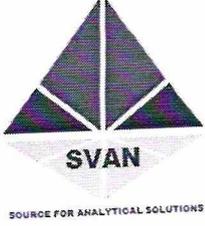


Authorised Signatory

Ref No.759

Subject to Thane Jurisdiction

E. & O.E

**SVAN ANALYTICAL INSTRUMENTS PVT. LTD****Regd. Office: (GST NO: 27AAMCS4625E1Z9)**308, Jai Estate, Opp. Fire Brigade, Near by nandi Palace, MIDC
Phase 1, Dombivali East, Thane Dist, Maharashtra, India-421203.**Mob.: 8691042522 ; Email ID: sunil@svan.in****Website: www.svananalytical.com & www.svan.in**Ref No: **SVAN/EHS/2019/Letter/Des/001**Date : **04.01.2019**To,
Samrudhi Sugar Ltd,
AurangabadSubject : Regarding Delivery of Online Effluent Quality Monitoring System against PO No.00178
dated 10.10.2018

Dear Sir,

We receive PO for Online Effluent Quality Monitoring System; PO No.00178 dated 10.10.2018.

Kindly note the delivery/ dispatch of Material will be done before 25th January 2019.Yours Faithfully,
For Svan Analytical Instruments Pvt. Ltd**Mr. Sunil Ingale - Manager**

M. -8691042522

(This is an electronically generated document hence unsigned)



SAMRUDHI SUGARS LTD.

Factory / Works Renukanagar, Devidenhegaon, Po. Macchindra Chincholi, Taluka Ghansawangi EMail : samrudhisugars@gmail.com	Admin Office 10, "Siddhi", Keshavnagari, Shahanoorwadi, Aurangabad, Maharashtra. Phone No. : 6558966, Fax : (0240) 2356766 EMail : samrudhisugars@gmail.com CIN NO : U15424MH2006PLC164023
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PURCHASE ORDER

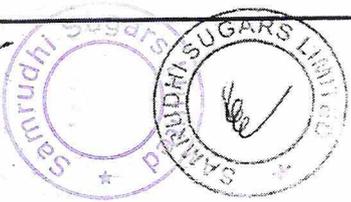
To, SVAN ANALYTICAL INSTRUMENTS PVT.LTD. 308, JAI ESTATE, OPP - FIRE BRIGADE, NR BY NANDI PALACE, MIDC PHASE 1, DOMBAW ALI. EAST - DIST - THANE - 421203 THANE-421203 Party GSTIN : Party State : 27-MAHARASHTRA Party Code : 50165	P.O. No. : 181900178 P.O. Date : 10.10.2018 P.O. Type : GOODS PURCHASE Party Reference : Required For :
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We are pleased to place our PO for the following items subject to conditions and provisions mentioned on the separate page attached.

Sr	IC	Material Description	CGST %	SGST %	IGST %	Quantity	UOM	Basic Rate (Rs.)	Disc %	P&F %	Basic Value (Rs.)
1	4912	ONLINE EFFLUENT QUALITY MONITORING ANYLY -ZER ,MODEL - UV 300, MAKE - TETHYS INST - RUMENT SAS FRANCE, COD, BOD & TSS MEAS - SUREMENT BY UV LIGHT ABSORPTION <i>Including required software for data transmission from analyzer to CPCB/MPCB</i>	9.00	9.00		1.00	SET	6,50,000.0000	0.00	0.00	6,50,000.00

Signature with Stamp of the Supplier Recieved, Agreed & Accepted by Authorised Signatory	Prepared By	Total 6,50,000.00 Less Discount 0.00 Add Packing & Forwarding 0.00 Add Freight 0.00 Add Others (GST Chargeable) 0.00 GST Chargeable Amount 6,50,000.00 Add CGST 58,500.00 ADD SGST 58,500.00 Add Others (GST Non Chargeable) 0.00 Add Rounding Off 0.00 Grand Total 7,67,000.00
Our GSTIN No : 27AAKCS2799F1ZU Our State : 27-MAHARASHTRA		

In Words : Rupees Seven Lakh Sixty Seven Thousand Only

<i>90/</i> <i>690300</i>		For SAMRUDHI SUGARS LTD. 
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SAMRUDHI SUGARS LTD.**Factory / Works**

Renukanagar, Devidhegaon,
Po. Macchindra Chincholi, Taluka Ghansawangi

E-Mail : samrudhisugars@gmail.com

Admin Office

10, "Siddhi", Keshavnagari,
Shahanoorwadi, Aurangabad,
Maharashtra.

Phone No. : 6558966, Fax : (0240) 2356766

E-Mail : samrudhisugars@gmail.com

CIN NO : U15424MH2006PLC164023

PURCHASE ORDER**To,**

SVAN ANALYTICAL INSTRUMENTS PVT.LTD.

308, JAI ESTATE, OPP - FIRE BRIGADE, NR

BY NANDI PALACE, MIDC PHASE 1, DOMBAW

ALI. EAST - DIST - THANE - 421203

THANE-421203

Party GSTIN :

Party State : 27-MAHARASHTRA

Party Code : S0165

P.O. No. : 181900178

P.O. Date : 10.10.2018

P.O. Type : GOODS PURCHASE

Party Reference :

Required For :

Terms & Conditions

- 1) **FOR** : FOR FACTORY SITE
 2) **GST** : EXTRA AS ACTUAL AS APPLICABLE
 3) **Name of the Transport** : NIL
 4) **Packing & Forwarding** : INCLUDING
 5) **Payment Terms** : 90% AFTER RECEIPTS OF THE MTRL.10% AFTER INSTALLATION & SUCCESSFUL TRIAL

6) **Penalty** : NIL

Received, Agreed & Accepted By
Signature with Stamp of The Supplier

7) **Delivery Address** : SAMRUDHI SUGARS
LTD.RENUKANAGAR,DEVIDHEGAON.TA -
GHANSAVANGI.DIST.- JALNA.

Authorised Signatory

- 8) **Delivery Period** : 1 WEEK FROM THE RECEIPTS OF CONFIRM PO
 9) **Escalaion** : OUR SCOPE - FOR EQMS - 1) SUPPLY & LAYING OF 1/4" OR 1/2" SAMPLE LINE WITH MIN 1
 10) **Other** : BAR PRESSURE UPTO ANALYZER 2) SUPPLY & LAYING OF POWER SUPPLY CABLE UP TO ANALYZ
 11) **Insurance** : -ER 3) DRAIN FACILITY NEAR ANALYZER 4) ANY CIVIL/STRUCTURAL/FABRICATION WORK.
 12) **Safety Norms** : 150

13) **Accident** : If any accident occurs while completing the job work, Its your responsibility.

General Terms

- 1) PAN/TIN Number is most compulsory on your Tax Invoice
 a) If supply is not according to our order, goods send by you will be rejected & returned at your cost and risk.
 b) Any loss to company caused due to late supply, or non-supply from you then it will be recovered from you.
 c) Material should be supplied as per the specification, make & with quality as per order.
 d) After the stipulated period, acceptance of material is discretionary on the part of company. If material is not acceptable to company due to any reason then company reserves the right to recover the advance along with interest of 18% p.a.
 2) Please send separate Tax Invoice for each Delivery Challan.
 3) Please clearly mention your Vendor Code, Our Purchase Order Number & our Item Code in your delivery Challan.
 4) Direct Billing from the manufacturer will be preferred.
 5) Billing Address will be same as our head office address, except explicitly mentioned in purchase order.
 6) Material will be accepted at our works between 9.30am to 5.30pm, Except holidays.
 7) Payment will be made directly to your bank account which has been given to us & which has been reproduced in this PO. While accepting / honouring P.O. please reconfirm about correctness of your bank account details.
 8) Acknowledgement in token of acceptance is mandatory. If you honour the PO/WO without acceptance it will always be deemed as all terms & conditions mentioned in PO have been duly accepted by you.

For SAMRUDHI SUGARS LTD.



[Handwritten Signature]



Registered office: 49, Orchid Plaza, R.T Road, Dahisar (East), Mumbai-400068

Date: 12/02/2020

To,
M/S SAMRUDHI SUGARS LTD
Add.: G. No. 122,123, &173, Devi Dahegaon
Tal. Ghansawangi, Dist. Jalana

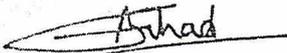
Subject: MOM regarding Online emission monitoring system for Stack parameter Particulate Monitor.

Points: -

1. Installation of OCEMS for PM Monitoring had done.
2. Current reading of Instrument is between 87.5 to 90.8 mg/Nm³.
3. Instrument operation training given to Mr. Avhad Sir & Instrument technician.
4. Online data transmission has be done at our personal server.
5. Our Login ID & Password will be provide by us on 13/02/2020
6. SPCB & CPCB connectivity will be done between 3 to 4 days.
7. Instrument sensor required cleaning between 15 to 18 days.
8. Cleaning process had trained to Mr. Barkule sir.

SOARM LICH
ENGINEERS

For, SAMRUDHI SUGARS LTD


Mr. G. A. Avhad
(EDP Manager)


Mr. R. S. Mathankar
(Factory Manager)

For, Soarmlich Engineer


Authorised Signature
Nitesh C. Mishra

Email: info@soarmlich.in/nitesh@soarmlich.in

Web: www.soarmlich.in

Works : 50, Orchid Plaza ,A-wing, R.T Road, Dahisar (East), Mumbai :-400068



9


**SOARMLICH
ENGINEERS**

Date February 12, 2020

Due Date February 27, 2020

P.O. Number 0229

P.O. Date February 06, 2020

Soarmlich Engineers

49,Orchid Plaza, Near S.B.I
Bank,R.T Road, Dahiser (E)
Mumbai, Maharashtra (MH - 27),
PIN Code 400068, India

7977304808

nitesh@soarmlich.in

www.sormlich.in

GSTIN: 27EPGPM7422K1ZH
PAN: EPGPM7422K

Bill to:

SAMRUDHI SUGARS LTD

plot no. 10, siddhi, shahnoorwadi,
Shahnoorwadi, Keshavnagari
Aurangabad, Maharashtra (MH -
27), PIN Code 4310005, India

9423420719

Place of Supply: MH (27)
GSTIN: 27AAKCS2799F1ZU

Ship to:

SAMRUDHI SUGARS LTD

plot no. 10, siddhi, shahnoorwadi,
Shahnoorwadi, Keshavnagari
Aurangabad, Maharashtra (MH -
27), PIN Code 4310005, India

9423420719

Mr. Sandeep Salunkhe

NO	PRODUCT / SERVICE NAME	HSN/SAC	QTY	UNIT PRICE	CGST	SGST	AMOUNT
----	------------------------	---------	-----	------------	------	------	--------

1	Online Emission Monitoring System (SPM) GAS--SPM RANGE--0-1000mg/m3 SENSOR-TRIBO-ELECTRIC RESOLUTION-1mg/m3	9027	1.00	1,25,000.00	11,250.00	11,250.00	1,47,500.00
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Specification:-

Accuracy: +/-2%.

Operating Temperature Gas : 0-850

Deg. C

Sampling: Through In built Suction
Pump

Sensor Probe: SS 316

Response Time: Instantaneous

Duct Width: 25mm to 2.5 Meter

Online Emission Monitoring Unit

Technical Specification:

Accuracy: +/- 2%

Display: 124*68 LCD Display

Input: 4-20mA Output: RS-485

Power Supply: 230V AC

Mounting : Wall Mount

Online Data-Transmission with
hardware (Black box) as per
CPCB/SPCB guide line.

TOTAL

1.00

125000.00

11250.00

11250.00

147500.00

Total: ₹ One Lakh Forty Seven Thousand Five Hundred Only

AUTHORIZED SIGNATORY



TOTAL BEFORE TAX	₹ 1,25,000.00
TOTAL TAX AMOUNT	22,500.00
ROUNDED OFF	0.00
TOTAL AMOUNT	₹ 1,47,500
AMOUNT DUE	₹ 1,47,500

10

195

Original for Recipient
INVOICE 1034



SOARMLICH ENGINEERS

Date February 12, 2020
Due Date February 27, 2020
P.O. Number 0229
P.O. Date February 06, 2020

Soarmlich Engineers

49, Orchid Plaza, Near S.B.I
Bank, R.T Road, Dahiser (E)
Mumbai, Maharashtra (MH - 27),
PIN Code 400068, India
9777304808
nitesh@soarmlich.in
www.sormlich.in
GSTIN: 27EPGPM7422K1ZH
PAN: EPGPM7422K

Bill to:

SAMRUDHI SUGARS LTD
plot no. 10, siddhi, shahnoorwadi,
Shahnoorwadi, Keshavnagari
Aurangabad, Maharashtra (MH -
27), PIN Code 4310005, India
9423420719
Place of Supply: MH (27)
GSTIN: 27AAKCS2799F1ZU

Ship to:

SAMRUDHI SUGARS LTD
plot no. 10, siddhi, shahnoorwadi,
Shahnoorwadi, Keshavnagari
Aurangabad, Maharashtra (MH -
27), PIN Code 4310005, India
9423420719
Mr. Sandeep Salunkhe

NO	PRODUCT / SERVICE NAME	HSN/SAC	QTY	UNIT PRICE	CGST	SGST	AMOUNT.
	TOTAL		1.00	125000.00	11250.00	11250.00	147500.00

Total: ₹ One Lakh Forty Seven Thousand Five Hundred Only
AUTHORIZED SIGNATORY

TOTAL BEFORE TAX	₹ 1,25,000.00
TOTAL TAX AMOUNT	22,500.00
ROUNDED OFF	0.00
TOTAL AMOUNT	₹ 1,47,500
AMOUNT DUE	₹ 1,47,500





Registered office: 49, Orchid Plaza, R.T Road, Dahisar (East), Mumbai-400068

Date: 06/02/2020

To,
M/S SAMRUDHI SUGARS LTD
Add.: 10, Siddhi, Keshavnagari, Shahanoorwadi
Aurangabad - 431 005

Subject.: Purchase Order confirmation

Dear Sir, Thank you so much to share your valuable purchase order with us herewith we had received your purchase order (P.O No. 0229) regarding online emission monitoring system. We will supply material as soon as possible.

For SOARMLICH ENGINEERS
Authorised Signatory



Email: info@soarmlich.in/nitesh@soarmlich.in

Web: www.soarmlich.in

Works : 50, Orchid Plaza ,A-wing, R.T Road, Dahisar (East), Mumbai :-400068

PURCHASE ORDER 0229

PURCHASE ORDER

SAMRUDHI SUGARS LTD

AT -POST-RENUKANAGAR,DEVI DHAHEGAON
TA-GHANSAWANGI.DIST-JALNA

REGISTERED OFFICE:
10, Siddhi, Keshavnagari,
Shahanoorwadi, Aurangabad - 431 005
Ph. 0240-6558966, Telfax 0240-
2356766

PURCHASE ORDER

TO,
M/S SOARMLICH ENGINEERS
WORKS-50, RCHID PLAZA, A-WING, R.T ROAD ,
DAHISAR EAST MUMBAI-400068

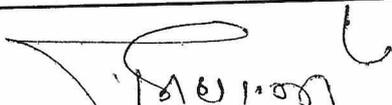
P.O.No. : 0229
P.O. date 06.02.2020
P.O. Type : MANUFACTURE DEPT

GSTIN NO-27AAKCS2799F1ZU

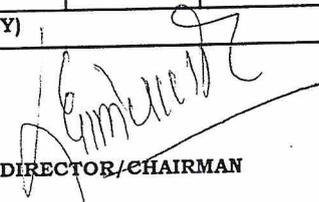
We are pleased to place our purchase order for following items/material subject to terms and conditions

SN	Item Code	Material Description	Unit	Qty.	Unit Rate	Disc. (%)	Value (Rs.)	GST%	Total
1		ONLINE SPM ANALYZER WITH CONTINUES MONITORING SYSTEM & REAL TIME DATA TRANSMISSION TO SPCB/CPCB SERVER .MODEL--CEMS-209IR (TUV CERTIFIED)	NOS	1	115000				115000
		PARAMETERS MEASURED---							
		GAS--SPM, RANGE--0-1000mg/m3 ,SENSOR-TRIBO-ELECTRIC, RESOLUTION-1mg/m3.							
		ACCURACY +/- 2%							
		OPERATING TEMPERATURE GAS-0.850 DEG.C							
		SAMPLING-THROUGH IN BUILT SUCTION PUMP							
		SENSOR PROBE--SS 316							
		RESPONS TIME -INSTANTANEOUS							
		DUCT WIDTH--25 MM TO 2.5 METER							
		RESPONSE TIME-30 SECONDS AT 95% VARIATION							
		DIGITAL OUTPUT -4.20 MA							
2		ONLINE EMISSION MONITORING UNIT				INCLUSIVE			INCLUSIVE
		TECHNICAL SPECIFICATION-----							
		ACCURACY +/- 2%							
		DISPLAY-124* 68 LCD DISPLAY							
		INPUT-4-20 MA							
		OUPUT-RS-485							
		POWER SUPPLY-230V AC							
		MOUNTING-WALL MOUNT							
3		ON LINE DATA -TRANSMOSSION WITH HARDWEAR (BLACK BOX) AS PER CPCB/SPCB GUIDE LINE	NOS	1	10000				10000
								TOTAL AMOUNT	125000
								GST-18%	22500
								TOTAL AMOUNT	147500

(IN words (ONE LAC FOURTY SEVEN THOUSAND FIVE HUNDRED ONLY)


PURCHASE EXECUTIVE




MANAGING DIRECTOR/CHAIRMAN

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**SAMRUDHI SUGARS LTD
PURCHASE ORDER**

DATE : 06.02.2020

P.O NOS- 0229

TERMS AND CONDITIONS

- 1) Delivery Type
Delivery Address : THE PRICE INDICATED IS FOR SUPPLY OF THE MTRL-EX SAMRUDHI SUGARS LTD AT SITE
SAMRUDHI SUGARS LTD
RENUKANAGAR DEVIDHAHEGON.TA-GHANSAWANGI-DIST-JALNA
- 2) Delivery Period : WITHIN 3/4 DAYS
- 3) Penalty :
- 4) GST-(MGST/COST)/SGST : EXTRA AS ACTUAL AS APPLICABLE AT THE TIME OF DISPATCH
- 5) Packing & Forwarding charges : NIL
- 6) Insurance/ : PACKING AND FORWARDING, FREIGHT,INSURANCE, INSTALLATION SHALL BE ON YOUR ACCOUNT.
- 7) Freight : NIL
- 8) Courier Service : NIL
- 9) Name of Transport : NIL
- 10) Transportation charges : NIL
- 11) Payment Terms : 50% ADVANCE ALONG WITH TECHNO-COMMERCIAL CLEAR PURCHASE ORDER AND BALANCE-30% PAYMENT AGAINST PROFORMA INVOICE & 20% AFTER DEMOSTRATION
- 12) INSTALLATION & COMMISSIONING : NIL
- 13) WARRANTEE- : 12 MONTHS FROM THE DATE OF SUPPLY
- 14) DOCUMENTATION- : 1 CALLIBRATION TEST CERTIFICATE-FACTORY CALLIBRITION TEST CERTIFICATE MUST BE PROVIDED ALONG WITH ORDERED MATERIAL WHICH IS TRACEABLE TO NATIONAL/ INTERNATIONAL STANDARDS.
2 WARRANTEE CERTIFICATE
3 INSTRUCTION MANUAL.
- 11) Other Terms : 1 In case, the material supplied found below standard, you will have to either replace the same or return advance payment taken thereof
2 On receipt of material, quality approval will be communicated to you verbally/writing.

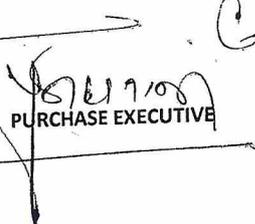
You may present the cheque for clearing, once the material is approved.

- 13) Please return the duplicate copy of this purchase order as a token of your acceptance of this p.o. terms and conditions mentioned herein

GENERAL CONDITIONS

- 1) Please send your Tax Invoice & D.C. in triplicae addressed to our Works alongwith the material
- 2) a) If supply is not according to our purchase order, goods supplied by you will be rejected and returned at your cost and risk
b) Any loss caused due to late supply or non supply will be recovered from you
c) Material should be as per the specifications, make and quality
- 3) Please send separate Tax Invoice for each Delivery Challan
- 4) Please clearly mention your Vendor Code, Our P.O.No. and Our Item Code in your Delivery Challan
- 5) Direct billing from the manufacturer will be preferred
- 6) Please send your purchase order acceptance

Yours Faithfully,
FOR SAMRUDHI SUGARS LTD


PURCHASE EXECUTIVE




CHAIRMAN/MANAGING DIRECTOR

10:38

20.0 KB/S 4G 76



M/s Samrudhi Sugar Ltd

PARAMETERS

Updated on 2023-03-21T10:07:40Z

Stack_1-PM NA mg/Nm3

MIN / day	AVG/15min	MAX / day
61.50	61.50	61.50

Sewage_Treatment_Plant-BOD 2.72 mg/l

MIN / day	AVG/15min	MAX / day
1.80	2.79	3.55

Sewage_Treatment_Plant-COD 8.243 mg/l

MIN / day	AVG/15min	MAX / day
5.46	8.45	10.75

Sewage_Treatment_Plant-TSS 13.669 mg/l

MIN / day	AVG/15min	MAX / day
10.07	14.79	27.69

Sewage_Treatment_Plant-pH 6.975 pH

MIN / day	AVG/15min	MAX / day
6.98	7.20	7.43



15



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

BY REGISTERED AD

CP-11/99/2022-IPC-III-HO-CPCB-HO / 8514

February 08, 2023

To,

14

M/s Samrudhi Sugars Ltd,
G. NO-122,123 and 173,
Devi Dahegaon, Tal. -
Ghansawangi Dist -Jalna,
Maharashtra - 431209

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986

WHEREAS, Sugar industries are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, for strengthening the monitoring and compliance through self-regulatory mechanism, a direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 05, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for installation of online emission monitoring system w.r.t. Particulate Matter parameter & online effluent monitoring system w.r.t. pH, BOD, COD, TSS, Flow parameters in 17 categories of industries including Sugar; and

WHEREAS, considering the requests/ representations received from industries/ industrial associations/ SPCBs / PCCs, an extension of time up to June 30, 2015 for installation of online monitoring systems was granted vide direction dated March 02, 2015 under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981; and

WHEREAS, in follow up to the directions issued to the SPCBs/PCCs, CPCB had issued show cause notices under section 5 of the Environment (Protection) Act, 1986 dated 24.07.2015 to 602 Sugar industries, including M/s Samrudhi Sugars Ltd, G. NO-122,123 and 173, Devi Dahegaon, Tal.-Ghansawangi Dist - Jalna, Maharashtra - 431209, hereinafter referred to as 'the Unit', as to why the Unit should not be closed down if the Unit has not complied fully with the direction issued w.r.t. installation of online emission & effluent monitoring system by June 30, 2015. It was further directed to submit documentary evidence regarding status of installation and connectivity of online emission & effluent monitoring system; and

WHEREAS, no reply as recorded was filed by the said Unit in response of the same; and

WHEREAS, in view of the above and in exercise of the powers delegated to the Chairman, Central Pollution Control Board under section 5 of the Environment (Protection) Act, 1986, the Unit was directed vide letter no. B-400(S)IPC-III/2015 -16/529 dated 22.03.2016 to close down the sugar mill and not to resume manufacturing operation till installation and commissioning of continuous online monitoring system and providing connectivity of data with SPCB and CPCB server, and to submit compliance to CPCB within 15 days on the receipt of the Closure Direction; and

WHEREAS, the Unit has responded to the above said Closure Direction along with all the required documents vide email dated 31.05.2022 & 02.06.2022 and informed to have complied with the directions regarding installation and commissioning of online continuous effluent monitoring system (OCEMS) and the same was verified by IT Division of CPCB on 21.06.2022; and

WHEREAS, after verification of compliance submitted by the Unit and subsequent verification of the connectivity status of OCEMS by IT Division of CPCB, closure direction of the Unit has been revoked vide direction dated 07.09.2022 and the Unit has been allowed to resume its manufacturing operations; and

WHEREAS, it has been observed that the Unit has not closed its manufacturing operations in the crushing season 2016-17 to 2021-22 which is non-compliance of the closure direction issued by CPCB vide letter no No. B-400(S) PCI-III/2015-16/529 dated 22.03.2016 under section 5 of E (P) Act, 1986 and a separate clause has been mentioned in revocation direction that action for which shall be initiated separately; and

WHEREAS, it has been noticed that the Unit has operated for 166 days during crushing season 2017-18, 158 days during crushing season 2018-19 and 100 days during crushing season 2019-20 as per submitted RT-8(c) form, without installing and connecting OCEMS devices with CPCB server; and

WHEREAS, *The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavarana Suraksha Samiti & Anr. Vs. Union of India & Ors. Directed Central Pollution Control Board (CPCB) that "The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment."* ; and

WHEREAS, in compliance of above quoted Hon'ble NGT order, a Committee was constituted by CPCB for reviewing the cases of Environmental Compensation. As per the Committee recommendations one of the cases to be considered for levying environmental compensation is 'not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.'; and

WHEREAS, as per formula derived for levying environmental compensation by CPCB, the total environmental compensation amount was calculated to be Rs. 1,27,20,000/- (Rupees One crore twenty-seven Lacs and twenty thousand rupees only) for the total non-compliance period of 424 days during crushing season 2017-18, Crushing season 2018-19, and crushing season 2019-20; and

NOW, THEREFORE, in view of the above observations and in exercise of the powers delegated to the Chairman, CPCB under section 5 of the Environment (Protection) Act, 1986, notice is served herewith to show cause why environmental compensation of Rs. 1,27,20,000/- (Rupees One crore twenty-seven Lacs and twenty thousand only) should not be imposed on M/s Samrudhi Sugars Ltd, G. NO-122,123 and 173, Devi Dahegaon, Tal.-Ghansawangi Dist -Jalna, Maharashtra - 431209 for 424 days of violation based on available record i.e. for running their manufacturing operation during crushing season 2017-18, 2018-19, and 2019-20 without installation and connectivity of OCEMS devices with CPCB server and notwithstanding CPCBs closure direction dated 22.03.2016.

You are hereby given an opportunity to file your objections (if any) to the above direction within 15 days from the receipt of this notice, failing which it will be presumed that you have nothing to say and appropriate action, in accordance with the provisions of the Environment (Protection) Act, 1986, will be taken against the Unit without giving any further notice.

8/2/23
(TANMAY KUMAR)
CHAIRMAN



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

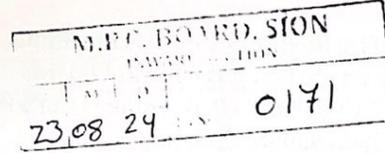
By Speed Post

CP-11/99/2022-IPC-III-HO-CPCB-HO 3449

August 22, 2023

To,

M/s Samrudhi Sugars Ltd
G. NO-122,123 and 173,
Devi Dahegaon, Tal. -
Ghansawangi Dist -Jalna,
Maharashtra - 431209



Sub: CPCBs direction dated 08.2.2023 issued u/s of E(P) Act ,1986 for deposition of Environmental Compensation of Rs. 1,27,20,000/- Regd.

Sir,

This has reference to your request vide letter no. SSL/03/2022-23 dated 24.03.2023 against the CPCB direction dated 08.2.2023 to deposit EC in CPCB. In this context an opportunity of personal hearing was given to the unit on July 11, 2023 through VC. After personal hearing and considering the views of the unit, it was resolved that EC amount levied on the unit cannot be waived off. However, if the unit has any claim of operating less than 424 days during the period of non-compliance, proof of the same may be provided within 15 days but no response has been received in this office till date. The minutes of the meeting is enclosed for your reference.

In view of above, you are requested to deposit the EC amount of Rs. 1,27,20,000/- to CPCB account No. 532702050000164 (Bank name: Union Bank of India, I.P. Extn Branch, Vikas Marg Extn., Delhi; IFSC UBIN0553271). Also note that as per the Hon'ble NGT order dated December 6, 2018 in O.A No.125/2017, it has been decided that an annual interest @12 % shall be levied to defaulting industries which have delayed the deposition of EC. Also, the unit shall not operate without valid Consent under the Water Act, 1974, Air Act, 1981 and Authorization under Hazardous & other Wastes Rules, 2016 issued by SPCB. In case of default in compliance with the above directions, CPCB will be constrained to initiate actions against the unit [M/s Samrudhi Sugars Ltd, G. NO-122,123 and 173, Devi Dahegaon, Tal. Ghansawangi Dist -Jalna, Maharashtra] without giving any further notice in accordance with provisions of the Environment (Protection) Act, 1986.

Yours faithfully

(Kamlesh Singh)
Divisional Head - IPC-III

Encl: As above

fo UK
a application
JBI(yr)
31/8

EAG

fo (Kadlie)
20/08/23

परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032

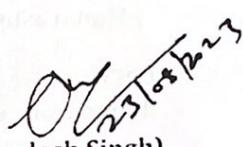
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

Copy to:

1. ✓ **The Member Secretary,**
Maharashtra Pollution Control Board,
Kalpataru Point, 3rd and 4th floor, Opp.
PVR Cinema, sion Circle, Mumbai-400 022. : For information and
necessary action please

2. **The Regional Directorate-Pune,**
Central Pollution Control Board,
Survey No. 110, Dhankude Multi-Purpose
Hall, Baner Road, Baner,
Pune - 411045 : For information and
necessary follow-up action
please.


(Kamlesh Singh)

Minutes of the meeting of the Personal Hearing held on 11.07.2023 at 2:30 PM, through Video Conferencing for providing an opportunity to the Industries to give their viewpoints before imposition of Environmental Compensation.

The meeting of the aforesaid Committee constituted for considering the view points of the units was held on **11.07.2023 at 2:30 PM**, through Video Conferencing. The following Members/Officials attended the meeting:

S. No.	Members of the Committee	
1.	Dr. Prashant Gargava, Member Secretary, CPCB	Chairperson
2.	Mr. B. Vinod Babu, Divisional Head, IT Division	Member
3.	Mr. Kamlesh Singh, Divisional Head, IPC-III, CPCB	Member
4.	Mr. Rishabh Srivastava, Scientist C, IPC-III Division	Attendee
5.	Representative from M/s Samrudhi Sugars Ltd (Sugar Unit)	Invitee
6.	Representative from M/s India Postah Ltd (Sugar Unit)	Invitee

Following is the record of discussion:

The agenda item of following industries were placed before the Committee:

1. M/s Samrudhi Sugars Ltd, Renekanagar, Village Devidahegaon, Post Macchindra Chincholi, Tal. Ghansawangi, Dist. Jalna, Maharashtra-431209.
2. M/s Indian Potash Ltd, (Sugar Division), Unit- Siswa Bazar, Maharajganj, Uttar Pradesh-273164.

Agenda 1: M/s Samrudhi Sugars Ltd, Renekanagar, Vill: Devidahegaon, Post Macchindra Chincholi, Tal. Ghansawangi, Dist. Jalna, Maharashtra - 431209.

A Show Cause Notice dated 08.02.2023 was issued to the unit asking why EC of Rs 1,27,20,000/- (Rupees One-crore twenty-seven Lacs and twenty thousand only) for 424 days violation should not be levied on the unit, as the Unit was operated in crushing seasons (2017-18, 2018-19 & 2019-20) despite CPCB's closure direction dated 22.03.2016.

The Unit replied vide letter dated 24.03.2023 and submitted that they have suffered financial loss during the FY 2015-16 and the unit was closed during FY 2016-17 due to NPA of loan accounts and legal recovery by Bank. The unit submitted that they had placed purchase order of OCEMS in 2017-18, however the connectivity could be established with CPCB server only on 12.02.2020.

The unit agreed that they operated without installation/connectivity of OCEMS and without seeking revocation of closure directions of CPCB. The Unit also agreed that they have operated without valid Consent to Operate from Maharashtra Pollution Control Board in violation of the Water/Air Acts.

In view of factual position on record, the Committee recommended the following:

1. Environmental Compensation levied on the Unit cannot be waived off in the circumstances mentioned by the unit.
2. The Unit shall deposit Environmental Compensation of Rs 1,27,20,000/- (Rupees One-crore twenty-seven Lacs and twenty thousand only) in CPCB account for a period of 424 days of non-compliance. However, if the unit has any claim of operating less than 424 days during the period of non-compliance, proof of the same shall be provided within 15 days.
3. The Unit shall not operate without valid Consent under the Water Act, 1974, Air Act, 1981 and Authorization under Hazardous & other Wastes Rules, 2016 issued by SPCB.
4. In case the unit has any claim differing to the no. of days EC assessed by CPCB, the unit may provide documentary evidence of operating days between 22.03.2016 to 12.02.2020.

Agenda 2: M/s Indian Potash Ltd, (Sugar Division), Unit - Siswa Bazar, Maharajganj, Uttar Pradesh-273164.

A Show Cause Notice dated 22.02.2023 was issued to the unit asking why an EC of Rs 1,11,90,000/- (Rupees One-crore Eleven Lacs and Ninety thousand only) as the Unit has operated in crushing season (2019-20, 2020-21, 2021-22 & 2022-23) despite CPCB's closure direction dated 15.05.2019.

It is informed to the Committee that the Unit was found by-passing the untreated effluent during the inspection on 11.04.2019 (based on which closure direction dated 15.05.2019 was issued) and the unit was again found bypassing the untreated effluent during the verification carried by CPCB RD Lucknow on 16.11.2022. The Unit has carried out operations in crushing season (2019-20, 2020-21, 2021-22 & 2022-23) without seeking permission from CPCB which is violation of closure direction issued by CPCB on 15.05.2019.

The Unit vide its letter dated 14.03.2023 replied to SCN dated 22.02.2023, however the justification regarding operation of Sugar Unit without revocation of closure direction by CPCB. The unit informed that they have submitted a reply against closure direction dated 15.05.2019 and due to no response from CPCB, they had assumed that their revocation direction has been deemed revoked and they started the manufacturing operations.

The Unit informed that they are complying with discharge standard as per the inspection conducted by SPCB during previous crushing season and also has valid consent to operate issued by the SPCB for each crushing season.

In view of arguments made by Unit, the Committee recommended the following:

1. The Unit should provide the copy of reply submitted against CPCB closure direction dated 15.05.2019 along with supporting documents like copy of receipt of registered post, through which reply was submitted.
2. The Unit may submit the supporting documents regarding inspections and compliance reports carried out by UPPCB, if any during the period of closure direction.
3. The Unit shall submit the Consent to operate for each crushing season since 2019-20.
4. The Unit should not start its manufacturing operations in next crushing season without seeking revocation of closure directions from CPCB.

5. The IPC-III division may analyze the documents provided by the Unit and process the case accordingly.

Meeting ended with vote of thanks.

208

Samrudhi Sugars Limited

CIN : U15424MH2006PLC164023
Email : samrudhisugars@gmail.com

BY EMAIL AND SPEED POST

4th October 2023

To

The Chairperson
Central Pollution Control Board
Parivesh Bhavan
East Arjun Nagar
Delhi - 11003

Kind Attention:
Mr Kamlesh Singh
Divisional Head IPC-
III
ccb.cpcb@nic.in

Copy to:

The Member Secretary
Maharashtra Pollution Control Board
3rd floor, Kalptaru Point,
Sion East, Mumbai - 400022

Through PS to MS
ms@mpcb.gov.in

The Regional Director Pune
Central Pollution Control Board
S.No. 110, Dhankude Multi-purpose
Hall, Baner Road, Pune - 411045

Dr Pratik D Bharne
Scientist E
pratik.cpcb@gov.in.in

Subject: CPCB communication dated 20/08/2023
issued for depositing Environmental
Compensation of Rs. 1,27,20,000/-; -
regarding

Sir

**WE ARE SUBMITTING THIS LETTER WITH
UTMOST HUMILITY AND RESPECT.**

1. We are in receipt of CPCB communication
dated 20/08/2023 requesting us to deposit the
environmental compensation (EC) amount of



Samrudhi

CIN : U15424MH2006PLC164023
Email : samrudhisugars@gmail.com

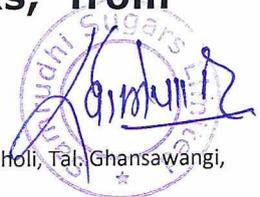
Sugars Limited

₹1,27,20,000/- to CPCB account. The letter refers to earlier CPCB Directions dated 8th February 2023 issued under section 5 of 'Environmental (Protection) Act 1986' and subsequent personal hearing granted to us on 11/07/2023 through video conferencing.

2. The communication refers to the request made by the industry for waiver of such environmental compensation. In the committee proceedings wherein, it was recorded in minutes of meeting (MoM) that the industry was in non-compliance of the CPCB directions of installing online air and water monitoring system for 414 days and accordingly, the EC has been calculated. The committee also asked the industry to submit any proof that the operating days in non-compliance period are less than 414 days, within 15 days.

3. It is sincerely submitted that as mentioned in personal hearing, the industry is facing significant economic challenges making the even day to day administrative operations difficult. Further, the industry being sugar industry is the seasonal industry and most of the staff is not available in lean period. **It was regretted that due to above, we could not submit our response within the stipulated time,** however, it is to be submitted that we were awaiting the minutes of the meeting for such submission.

4. **We sincerely pray that we may be granted additional time of three weeks, from**



Samrudhi

CIN : U15424MH2006PLC164023
Email : samrudhisugars@gmail.com

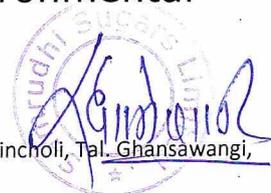
Sugars Limited

today, for submission of such information to CPCB. We want to mention that such grant of time will not affect the environment in any case as the industry is presently closed and there is no ingress or emission of effluents in the environment. Besides the alleged non-compliance of installation of online monitoring system has already been complied with. **And therefore, it is requested that in all fairness and also, considering principles of natural justice and also, balance of convenience, an opportunity to the industry such additional time may please be granted.**

In addition to above, we would like to submit following points for your consideration and suitable decision before taking any precipitative action.

5. The alleged non-compliance is regarding the installation of continuous emission monitoring system at the ETP as well as the stack. We believe that this direction has been issued under the `precautionary principle` which is an important principle of environmental governance well accepted in the country.

6. We would like to mention that the application of such `precautionary principle` has two important criteria i.e., firstly the environmental risk associated with the project/activity should be unidentified and secondly, even if such environmental

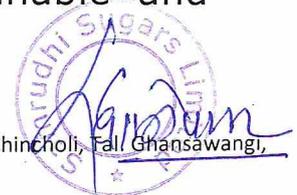


Sugars Limited

risks can be identified but they cannot be quantified. Our industry is a sugar industry and CPCB is well aware of the industry process and environmental risks associated with operation of such industry. The sugar industry process is continuous and there are hardly any chances for any significant variation in emission parameters which necessitates such continuous monitoring. We therefore feel that the directions to install online monitoring is not justified in view of the basic legal requirements and criteria for invoking the 'precautionary principle'.

7. It is further submitted that even though the CPCB is of the opinion that the directions issued to install CEMS under such 'precautionary principles' are not complied with, it is not a fit case for application for 'polluter pays principle' as the fundamental requirement of 'polluter pays principle' is to assess the environmental damage (pollution) and then convert such damage/pollution in economic terms. **It is not the case of CPCB so far on record, that there is pollution caused due to non-installation of CEMS by the industry.**

8. The 'precautionary principle' and 'polluter pays principle' are two distinct principles of environmental governance and they are required to be invoked under specific circumstances which are distinct and different from each of these principles, and hence, simultaneous and conjoint application of the these principles is not possible, justifiable and



Sugars Limited

permissible. And hence, the application of 'pollution pays principle' in the instant case for alleged non-compliance of 'precautionary principle' is not justifiable, reasonable and proper.

9. The industry is granted 'Consent to Establish' under Water and Air Acts by Maharashtra Pollution Control Board, which is responsible for enforcement of such regulations. The industry has also paid significant fees for such consent which *inter alia* places the responsibility on MPCB to conduct regular inspection, conduct monitoring and take legal action as per the provisions of Water and Air Acts.

10. It is submitted that there is overlapping of jurisdiction between CPCB and MPCB in terms of water and Air Act on one side and EPA on the other side. It is a settled legal principle that in case of such overlapping jurisdiction, it is always the lower or field level agency that needs to act, and the superior or higher-level authority should not usurp the powers of enforcement at field level, unless the lower authority fails to perform or there are urgent and emergent conditions requiring such interventions. In any case, CPCB has the powers to direct MPCB under section 18(2) to invoke powers under section 30 to install such CEMS at the cost of industry. And therefore, it is not a fit case where CPCB should use its powers under section 5 of EP Act 1986.



Samrudhi

CIN : U15424MH2006PLC164023
Email : samrudhisugars@gmail.com

Sugars Limited

11. It is further submitted that the total cost of the CEMS for the industry comes out to be around Rs.11 lakhs, whereas the EC computed is Rs. 1.27 Crore. As already submitted the industry was not in a position to install such CEMS due to financial constraints and now with such heavy computation of EC without any justifying computation of environmental damages, the industry is in serious financial problem, may be forcing for non-viability of industrial operations. Such a direction of CPCB to pay such unjustified EC is not in compliance with 'sustainable development principle' of environmental governance, well recognized by Hon'ble Supreme Court through several judgements.

12. We most humble also point out that the CEMS are only online emission monitoring systems and not the air and water pollution treatment systems. The full-fledged ETP and air pollution control equipment are already in place, operative and meeting the stipulated standards in the 'Consent to Operate'. It is not the case or any evidence on record that suggests that we are not meeting the standards. The pollution is fully prevented by the installed control equipment and as such there can't be damage to environment and EDC towards that.

13. It is therefore prayed that additional time of 3 weeks may be given to industry to submit the details and also, an opportunity of personal hearing may be granted to explain the above points in person.



Samrudhi

CIN : U15424MH2006PLC164023
Email : samrudhisugars@gmail.com

Sugars Limited

14. In light of above, we hereby pray with folded hands that;

A. the earlier communication letter dated 20/08/2023 shall be recalled and

B. final computation shall be done only after hearing the industry, on merit and law points.

Yours faithfully,



Satish J. Ghatge
Director



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th
 floor, Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E),
 Mumbai-400022

No:- Format1.0/CC/UAN No.MPCB-
 CONSENT-0000148632/CR/2212000908

Date: 13/12/2022

To,
 M/s.Samrudhi Sugar Limited,Gut No 122, 123 and
 173,Devi Dahegoan, Tal- Ghansavangi, Dist-Jalna.



Your Service is Our Duty

Sub: Renewal of Consent to Operate for Sugar Unit Under RED Category.

**Ref: 1. Application submitted SRO-Jalna
 2. Minutes of 22nd CC meeting dtd-26.11.2022.**

Your application No.MPCB-CONSENT-0000148632 Dated 09.12.2022

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2023**
- The capital investment of the industry is Rs.148.7808 Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	8287	MT/M
2	Bagasse	22500	MT/M
3	Pressmud	3000	MT/M
4	Molasses	3000	MT/M
5	Electric Power	14	MW

- (The Cane Crushing Capacity of Sugar Industry shall not exceed 2500 TCD)**
- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	280	As per Schedule -I	On land for gardening
2.	Domestic effluent	60	As per Schedule - I	

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	Boiler 60-TPH	1	As per Schedule -II
2	DG Set 320 KVA	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP Sludge	250	Kg/Day	drying	Used as Manure
2	Boiler Ash	7	MT/Day	Collection	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	800 Kg/M	Collection	Re-use in the Boiler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDF, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. This consent is issued with restart order against issued Closure direction issued by MPCB dtd-30.01.2020 & Regional Officer Aurangabad to issue restart order.
12. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
13. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.

14. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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c87d12da
fe616de7

Signed by: **Dr. Y.B.Sontakke**
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2022-12-13 18:28:54 IST

received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-14469	21/09/2022	NEFT
2	509562.00	MPCB-DR-15854	08/12/2022	RTGS
3	125000.00	MPCB-DR-15859	08/12/2022	NEFT

Copy to:

- Regional Officer, MPCB, Aurangabad and Sub-Regional Officer, MPCB, Jalna
- They are directed to ensure the compliance of the consent conditions.
- They are directed to extend the B.G. of Rs.10.0 Lakhs & 5.0 Lakhs towards compliance of consent condition & online OCEMS.
- Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 250.00 CMD consisting of Primary, Secondary and Tertiary treatment System. for the treatment of 350.00 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

Sr. No.	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 ^o c)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 280.00 CMD shall be disposed on land for irrigation on 20.23 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.

I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.

J] The unit shall optimize water use in industrial process & maintain records.

2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 60 CMD sewage.**

B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.

3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.

4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

5) **CONDITIONS FOR MOLASSES STORAGE:**

(i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.

(ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.

(iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.

(iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.

(v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.

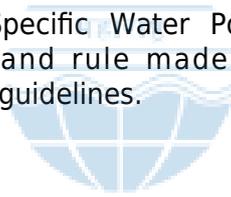
(vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".

6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	500.00
2.	Domestic purpose	75.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	285.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
S-1	Boiler- 60 TPH	Wet Scrubber	65	Bagasse	90.27 Kg/Hr	0.20	2600.00
S-2	DG Set -320 KVA	Acoustic Enclosure	5	HSD	30 Ltr/Hr	1.00	14.40

(As per previous consent of existing unit)

- 2) **The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

- 1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
- 2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm ³
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- 3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
 - 4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
 - 5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.
- 3) **The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**
- 4) **The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	10 Lakhs	Extend the existing	Towards compliance of consent condition	31.07.2023	31.12.2023
2	Renewal of Consent	5.0 Lakhs	extend the Existing	Towards installation of online OCEMS	31.07.2023	31.12.2023

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						



SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.

- 13 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 14 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 15 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 16 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 17 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
18. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 19 The industry should not cause any nuisance in surrounding area.
- 20 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 21 The applicant shall maintain good housekeeping.
- 22 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

- 23 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 24 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 25 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

This certificate is digitally & electronically signed.





CONTINUES EMISSION MONITORING SYSTEM

Soar Mlich Engineers

SPM :- 63.4 mg/m3

22-11-2023

UNITECH™

02:59:06

SME-CEMS-209IR



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

Industry: Samrudhi Sugar (Sugar & co-generation) **Address:** Devi Dahegaon, Tq. Ghansawangi **Zipcode:** 431005 **Visited On:** 22/11/2023

Consent Status

Validity Of Consent upto : 31-07-2023 **I.E.:** 280 **D.E.:** 60 M3/Day

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)
Sugar	8287	MT/M	8287	MT/M
Baggase	22500	MT/M	22500	MT/M
Press mud	3000	MT/M	3000	MT/M
Molasses	3000	MT/M	3000	MT/M
Electric Power	14	MW	14	MW

Water & Waste Water Aspect

	Industrial		Domestic
	Process	Cooling	
Generation in m3/day As per consent	285	500	75
Actual	285	500	75

Treatment System

Industrial		Domestic	
Primary	<ul style="list-style-type: none"> • O & G Trap • Screening • Neutralization / Equalization • Primary Settling/Sedimentation 	Septic Tank & Soak Pit	
Secondary	<ul style="list-style-type: none"> • Activated Sludge Process 	--	
Tertiary	<ul style="list-style-type: none"> • Activated Carbon Filter 		
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Disposal

Industrial		Domestic	
--		--	
On Land for gardening : 280		On Land for gardening : 60	
--		--	
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--		--	
Total: 280.00		Total: 60.00	
Remarks/Observation -1			
Disposal as per consent	Yes	Yes	
Operation & Maintenance	Average	Average	

Online Monitoring System (Water)

Online Monitoring System	Applicable		
Whether Online Monitoring System Installed	Installed	CPCB Connectivity MPCB Connectivity	
Remote callibration applicable	Yes		
Sensor Properly Placed	Yes		

Electric Meter Details

Separate Electrical Meter Provided	No
Meter Reading	0.00

Last JVS Details

	Industrial	Domestic
Date of collection	2023-1-4	2023-11-22
Payment details	yes	yes

Amount 2360 0

Date 2023-1-5 -

JVS sample collected for water: Yes		
Source:	Parameter:	Standard Prescribed:
ETP outlet	pH	7.5

Air Pollution Aspect

Source	Process/Fuel Burning	Fuel Name	Fuel Quantity	Fuel Unit	Pollutants	Control Equipment Installed	Stack Height(mtrs)
Boiler	Fuel Burning	Baggase	90.27	Kg/Hr	Particulate Matter	Any Other	65
Remarks / Observation: Wet scrubber provided							

Online Monitoring System (Stack)

Online Monitoring System (Stack)	Applicable	
Whether Online Monitoring System Installed	Installed	CPCB Connectivity MPCB Connectivity
Remote calliberation applicable	Yes	
Sensor Properly Placed	Yes	
Whether proper stack monitoring facility exists	Yes	
Whether calliberation facility exist	Yes	

Online Monitoring System (Ambient Air)

Online Monitoring System (Ambient Air)		
Whether Online Monitoring System Installed		

JVS Details

JVS sample collected for Air: No

Source:	Parameter:	Standard Prescribed:
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Legal Section

Whether unit complied: Yes

Complaint (If any):

Complaint (If any):

Hazardous Waste Management (Last consent details)

Category No. & type	Quantity as per consent	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CSWT SDF	Quantity disposed for co-processing	Quantity disposed by actual user	Last Disposal date	Last Disposal quantity	Unit
Used/spent oil	800	Reuse in own boiler as fuel	0.00	0.00	0.00	0.00	0.00	-	0	Kg/M

Non Hazardous Waste Management

Name of waste	Quantity as per consent	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Unit
Boiler ash	7.0	Sale to Brick manufacturer	2023-11-13	7	MT/Day
ETP Sludge	250	used as manure	2023-11-14	250	Kg/Day

Tree Plantation

Total plot Area in sq.mtr:	172600
Built up Area in sq.mtr:	22295
Green Belt Area Sq. mtr:	48563
Plantation Done in no:	400
Proposed Plantation:	500

Statutory Submissions

	Submitted upto:	Paid upto:
Hazardous Waste Annual Returns	-	-
Environment Statement Report	-	-

Previous Legal Action

Action Initiated Date	2023-8-22
Specific Compliance	EC for provision of OCEMS n OCEMS has installed

CREP Compliance

Unit falls under CREP guidelines

Bank Guarantee Details

BG Imposed:	No
BG Imposed Against:	consent
Number(Only for Directions):	1000000

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity
O & M for achieving g consented standards of Effluent and O & M for achieving g consented standards of stack	yes	10/2020	2020-2-12	2022-2-12

Additional information

During visit industry found in operation from 02.11.2023.Total crushing carried about 87050 MT till date. The industry has installed OCEMS to water n air ,which is connected to MPCB /CPCB server,n at the time of visit both are in operation. Operation of ETP started before 15 days of operation. Molasses storage tanks 2 no of tank installed conditions found as per CC.Boiler ash sale to brick mfg,press mud sale to farmers.BG' s of Rs.10 Rs.10 n Rs.5 lacs not renewed.Treated eff used on land for irrigation purpose.The industry shall comply the consent conditions n check the connectivity of OCEMS to MPCB CPCB server regularly.Co gen plant found in operation.

